

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 104**  
**(IB)-1305(PB)/2019**

**IN THE MATTER OF:**

Sh. Ashok Bansal	.....	Petitioners/Applicant
v.		
M/s. Rajesh Projects (India) Pvt. Ltd.	.....	Respondents

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 07.06.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner	Mr. Praveen Kumar & Mr. Sameer Rai, Advs. with Mr. Ashok Bansal, Petitioner
For the Respondent	Mr. Sandeep Bhuraria & Mr. Aman Anand, Advs.

**ORDER**

A copy of the paper book Shall be handed over to the counsel for the respondent during the course of the day.

Reply be filed within ten days time to file reply with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite

List for arguments on 09.07.2019.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**